

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 117**  
**CA No. 107/ND/2021 in CP-41/ND/2021**

**IN THE MATTER OF:**

Tarun Bagga ... Applicant

Vs.

Padmakriti Creations Private Limited ... Respondent

**Order under Section 241(1)**

**Order delivered on 16.04.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Yogesh Jagia, Adv.  
For the ROC : Ms. Mitika Raja, AROC  
For the Respondent : Mr. Abhishek Singh, Adv.  
(1-3)

**ORDER**

Learned Counsels for both the sides make a joint statement that parties are progressing the settlement and hopeful of completing it in shortwhile.

Hence, seek adjournment. By consent matter adjourned to **10.06.2021**.

Interim to continue.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**